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Central Administrative Tribunal  
Principal Bench, New Delhi.

OA-286/94

New Delhi this the 27th Day of May, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman  
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

1. Miss Usha Kumari Anand,  
O/o Sh. S.K. Anand,  
Mobile Booking Clerk,  
Railway Station,  
New Delhi.
2. Ms. Kusum Wadhwa,  
O/o Shri A.P. Wadhwa,  
Mobile Booking Clerk,  
Central Telephone Enquiry,  
D.R.M. Office,  
Northern Railway,  
State Entry Road,  
New Delhi.

Applicants

(By advocate Sh. B.S. Mainee)

versus

1. Union of India,  
through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divl. Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

Respondents

(By advocate Sh. Shyam Moorjani)

ORDER(ORAL)  
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

Though a number of reliefs have been claimed in this O.A., Shri Mainee learned counsel for the applicants states that the applicants would be satisfied if this O.A. is disposed of in terms of the undertaking given by the respondents in their counter affidavit, as contained in paragraph 4.18.


2. In paragraph 4.18 it is stated that the applicants were duly screened by the respondents but their results were withheld as they were found to be over-age at the time of appointment. The


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cases of the applicants were referred to the Headquarters for consideration by the competent authority for the purpose of granting relaxation to the applicants. The matter is still pending in the Headquarters since 1992.

3. Since two years have elapsed, we consider it appropriate in the interest of justice to issue a positive direction in this case. The competent authority in the Headquarters is directed to dispose of finally the cases of the applicants with regard to grant of relaxation to them in age. This will be done within a period of three months from the date of production of the certified copy of this order by either of the applicants before it.

4. With these observations, the O.A. stands finally disposed of but without any order as to costs.

  
( B.N. Dhoundiyal )  
Member (A)

  
( S.K. Dhaon )  
Vice Chairman.